

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 04
CP No. (IB)- 17/7/JPR/2024
Under Section 7 of IBC, 2016**

In the matter of:

J.N. Fiscal Services Pvt. Ltd.

.... Financial Creditor

Versus

Aditya Propcon Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Mohd. Bilal, Adv.
For the Corporate Debtor : None appeared

ORDER

Heard Mr. Mohd. Bilal, Adv. appearing on behalf of the Petitioner. None appears on behalf of the Respondent. An affidavit of service has been filed by the Petitioner stating that copy of the Petition along with notice was served to the Respondent by speed post. However, the same has been returned back under the remark "Item returned no such person in the address". Respondent has also been served by E-mail. In the interest of justice, Registry is also directed to serve notice to the Respondent at the given address. Learned counsel for the Petitioner is also directed to serve copy of the Petition with notice to the Director of the Respondent/ Corporate Debtor. If there is no effective service to the Respondent, the Petitioner can adopt substituted mode of service on the next date of hearing. List the matter on 29.04.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 16, 2024